

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.124 of 2020

IN THE MATTER OF:

M/s. Meenachil Hotels & Resources Pvt. Ltd.Appellant

Vs.

Abraham Reji & 14 Ors. ...Respondents

Present:

For Appellant: Mr. Vinay Mathew, Advocate.

**For Respondents: Ms. Hema Srinivasan, Advocate for R-1 & 2.
Ms. Umayaparvathi N, Advocate.**

ORDER

(Through Virtual Mode)

24.09.2020: For filing of Reply of Respondent No. - 1 & 2, at request, of the Learned Counsel, Ms. Hema Srinivasan, appearing for Respondent No. - 1 & 2, two weeks' time is granted from today. In respect of serving of 'Notice' for Respondent Nos. - 3,4,5,6,7 and 8, they are in transit and the 'Service' in respect of those Respondents is awaited. In so far as Respondent No.- 9, is concerned the 'Service of Notice' was effected.

Today for Respondent No. - 9, no one represents (Through Virtual Mode) and the same is hereby recorded.

The Registry is directed to List the matter on **19th October, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[Ms. Shreesha Merla]
Member (Technical)**